

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 1
(IB)-1574(PB)/2019

IN THE MATTER OF:

Krishan Kant Kukreti

Vs.

M/s. Educomp Raffles Higher Education Ltd.

.... Applicant/petitioner

.... Respondent

Order under Section 9 of IBC, 2016

Order delivered on 08.07.2019

Coram:

DR. DEEPTI MUKESH

HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant: Ms. Kriti, Adv.


ORDER

Learned counsel for the applicant undertakes to file service affidavit with respect to the service of notice under Section 8 as well as service of advance copy of the application filed under Section 9 of the Code, 2016 in terms of Rule 6(2) of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016.

List on 16.07.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)